



"Form No. DPT-3

Form language

English

Hindi

Return of deposits

[Pursuant to rule 16 and rule 16A of the Companies (Acceptance of Deposits) Rules, 2014]

			,	
Refer instruction	n kit for filing the form			*
All fields market	d in * are mandatory			
Company Infor	mation			
1 *Corporate Id	entity Number (CIN)			
2 (a) *Name of	the Company			
(b) *Registere	ed office address			
(c) *email id				
3 *Purpose of t	he Form			
Rules, 2014 Return of I	of transactions by a company not considered as deposit as	onsidered as depos n received by a con	it	
4 *Whether the	e company is	O F	ublic Company	O Private Company
5 *Whether the	e company is a government company	0	Yes	O No
6 *Objects of the	he company			
7 Whether dep	oosits have been accepted from public?	0	Yes	O No
8(a) *Period fo	r which return is being filed (DD/MM/YYYY)			
(b) Date of issu	ue of advertisement or circular (DD/MM/YYYY)			
(c) Date of exp	iry of validity of advertisement or circular (DD/MM/YYYY)			
9 Net Worth a	s per the latest audited balance sheet preceding the date	of the return-		
SI.No	Particulars	Amount (in Rupee	es)	
a(i)	Paid up share capital			

	Particulars	
ii)	Free reserves	
iii)	Securities Premium Account	
b(i)	Accumulated Loss	
(ii)	Balance of deferred revenue expenditure	
(iii)	Accumulated unprovided depreciation	
(iv)	Miscellaneous expense and preliminary expenses	
(v)	Other intangible assets	
С	Net worth (a) – (b)	
d	Maximum limit of deposits (i.e. 35% of the above in case of all companies other than specified IFSC public companies and private companies)	
10 (a) Total r	number of deposit holders as on 1st April	
(b) Total r	number of deposit holders at the end of financial year	
11 Particular	rs of deposits (In Rupees)	
(a) Amou	unt of existing deposits as at 1st April	
(b) Amou	unt of deposits renewed during the year	
(c) Amou	unt of deposits accepted during the year	
(c)(i) Secu	ared deposits	
(ii) Unsec	ured deposits	
(d) Amo	unt of deposits repaid during the year	
(e) Balar	nce of deposits outstanding at the end of the year	
12 (a) Amo	unt of deposits that have matured but not claimed	
(b) Amo	unt of deposits that have matured and claimed but not pai	d
13 Particul	lars of liquid assets	
(a) Amo	ount of deposits maturing on or before 31st March next ye	ar
and	d following next year	

c) Details of liquid assets	
(c)(i) Amount in current or other deposits account, free from charge or lien, with any scheduled bank	
(ii) Unencumbered securities of Central/State Government	
Face Value	
Market Value	
(iii) Unencumbered trust securities	
Face Value	
Market Value	
4 Particulars of charge	
(a) Number of charges (b) SRN of CHG-1/CHG-9 filed for creation of charge	

15 Particulars of receipt of money or loan by a company but not considered as deposits, at the end of financial year, in terms of clause (c) of sub-rule 1 of rule 2 of the Companies (Acceptance of Deposits) Rules, 2014

- 4 -		Detai	ls of loan (ir	INR)		Ageir	g of loan (in Ye	
Particulars	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years
	(1)	(11)	(111)	(IV)	(V)	(VI)	(VII)	(VIII)
		- 2135	W 1				1.186	
Any amount received from –								
(i) the Central Government; or			34					
(ii) a State Government; or any amount received from any other source								

		Dotai	ls of loan (i	INR)			g of Ioan (in Ye	ars)
articulars	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years
	(1)	(11)	(111)	(IV)	(V)	(VI)	(VII)	(VIII)
	(1)	()	(,,,,			C		
whose repayment is guaranteed by the Central Government or State Government; or								
(iii) any amount received from a local authority; or								
(iv) any amount received from statutory authority constituted under an Act of Parliament or a				*				
Any amount received from – (i) Foreign Governments; or								
(ii) Foreign or international banks;								
(iii) Multilateral financial institutions;								
(iv) Foreign Governments owned development financial institutions;					11			
(v) Foreign export	t			,				

		Dotai	ls of loan (i	INR)		Ageing of loan (in Years)			
	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years	
	(1)	(11)	(111)	(IV)	(V)	(VI)	(VII)	(VIII)	
(vi) Foreign		15.A56		20.64					
collaborators;					1	-			
(vii) Foreign body corporates;									
(viii) Foreign citizens;									
(ix) Foreign authorities or;									
(x) Persons residents outside India subject to the provisions of Foreign Exchange Management Act, 1999 (42 of 1999).									
Any amount received as - (i) A loan or facility from any banking company; or									
(ii) From the state Bank of India or any of its subsidiary banks; or									
(iii) From a bankin institution notified by the Central Government unde section 51 of the Banking Regulatio Act, 1949 (10 of 1949); or	d er								

		Dotai	ls of loan (ii	INR)		Ageir	g of loan (in Ye	ars)
articulars	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years
	(1)	(11)	(III)	(IV)	(V)	(VI)	(VII)	(VIII)
(iv) A corresponding new bank as defined in clause (d) of section 2 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 (40 of 1980); or								
(v) From a cooperative bank as defined in clause (b-ii) of section 2 of the Reserve Bank of India Act, 1934 (2 of 1934).								

		Dotai	ls of loan (in	INR)		Ageir	ng of Ioan (in Ye	ars)
Particulars	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years
	(1)	(11)	(111)	(IV)	(V)	(VI)	(VII)	(VIII)
Any amount received as loan or financial assistance from – (i) Public Financial Institutions notified by the Central Government; or								
(ii) Any regional financial institutions; or								
(iii) Insurance companies; or								
(iv) Scheduled Banks as defined in the Reserve Bank of India Act,1934 (2 of 1934).	n	3						
Any amount received against issue of commercial paper or any other instruments issue in accordance with the guidelines or notification issued by the Reserve Bank of India.	d h							
Any amount received by the company from ar other company.	ny							

		Dotal	ls of loan (ir	INR)		Ageing of loan (in Years)			
Particulars	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years	
	(1)	(11)	(111)	(IV)	(V)	(VI)	(VII)	(VIII)	
Any amount received and held pursuant to an offer made in accordance with the provisions of the Act towards subscription to any securities including share application money or advance towards allotment of securities pending allotment, so long as such amount is appropriated only against the amount due on allotment of securities applied for.									
Any amount received from a person who, at the time of the receip of the amount, was a director of the company or the relative of the director of a private company. (A) Any amount raised by the issue of bonds or debentures secured by a first charge or a charge ranking pari pass with the first	et e								

		Dotai	ls of loan (i	n INR)		Ageir	ng of Ioan (in Ye	ars)
articulars	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years
	*			(m.0)	(V)	(VI)	(VII)	(VIII)
	(1)	(11)	(111)	(IV)	(0)	(**)		
assets referred to in Schedule III of the Act excluding intangible assets of the company; or								
(B) bonds or debentures compulsorily convertible into shares of the company within ten years.		-						
Any amount raised by the issue of non-convertible debentures not constituting a charge on the assets of the company and listed on recognized stock exchange as per applicable regulations made by Securities and Exchange Board of India.								
Any amount received from an employee of the company not exceeding his annual salary under a contract employment with the company in the nature of non-interest bearing security deposit.								

Particulars		Detai	ls of loan (in	n INR)		Ageing of loan (in Years)			
ai ticuidi 3	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years	
	(1)	(11)	(III)	(IV)	(V)	(VI)	(VII)	(VIII)	
	(0)	(")	(,						
Any non-interest bearing amount received and held in trust.									
Any amount received in course of, or for the purposes of the business of the company-								5:	
(i) As an advance for supply of goods or provision of services accounted for in any manner whatsoever provided that such advance is appropriated against supply of goods or provision of services within a period of three hundred and sixty-five days from the date of acceptance of such advance.									
(ii) As advance accounted for in any manner whatsoever, received in connection with consideration for immovable property under ar agreement or arrangement,	n								

	7 , 10	Detai	ls of loan (in	INR)	Details of loan (in INR)							
articulars	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years				
				(0.0)	00	(VI)	(VII)	(VIII)				
	(1)	(11)	(111)	(IV)	(V)	(**)						
provided that such advance is adjusted against such property in accordance with the terms of agreement or arrangement.												
(iii) As security deposit for performance of the contract of supply of goods or provision of services.												
(iv) As advance received under long term projects for supply of capital goods except those covered under item (b) of subclause (xii) clause (c) of subrule (1) of rule (2) of the Companies (Acceptance of Deposits) Rules, 2014.												
(v) As an advance towards consideration for providing future services in the form of a warrant or maintenance contract as per												

Particulars	LDO	Detai	ls of loan (ii		ng of loan (in Ye	ars)		
	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years
	(1)	(11)	(111)	(IV)	(V)	(VI)	(VII)	(VIII)
written agreement, if the period for providing such services does not exceed the period prevalent as per common business practice or five years, from the date of acceptance of such service whichever is less.								
(vi) As advance received and allowed by any sectoral regulator or in accordance with directions of Central or State Government								
(vii) As an advance for subscription towards publication, whether in print or electronic to be adjusted against receipt of such publications.								
Any amount brought in by promoters of the company by way oursecured loans in pursuance of the stipulation of any lending financial institution.	ו							

Particulars			ils of loan (i	Ageing of loan (in Years)				
	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years
	(1)	(11)	(111)	(IV)	(V)	(VI)	(VII)	(VIII)
Any amount received by a Nidhi company in accordance with the rules made under section 406 of the Act.								
Any amount ecceived by way of ubscription in espect of chit under the Chit eunds Act, 1982(4 of 1982).								
Any amount eceived by company under ny collective nvestment cheme in compliance with egulations framed by the Securities and Exchange								
any amount of wenty-five lakh upees or more eccived by a tartup company, by way of convertible note convertible into equity shares or epayable within a period not exceeding five ears from the late of issue) in a lingle tranche, from a person.								

Particulars			ils of loan (i		Ageing of loan (in Years)				
	Opening balance	Additional loan during the year	Repaid during the year	Any other adjustment	Closing balance	Loans outstanding for less than or equal to 1 year	Loans outstanding for more than 1 year and less than 3 years	Loans outstanding for more than 3 years	
	(1)	(11)	(III)	(IV)	(V)	(VI)	(VII)	(VIII)	
Any amount received by a company from – (i) Alternate Investment Funds;									
(ii) Domestic venture Capital Funds					L.				
(iii) Infrastructure Investments Trusts;									
(iv) Real Estate Investment Trusts;				¥					
(v) Mutual Funds registered with the Securities and Exchange Board of India		ž.							
6 Credit Rating obtain	ned:		×						
(a), From (Name of	the agency)								
(b) Rating(c) Date of obtaining	ng credit ratir	ng (DD/MM/YY	YY)						
7 *SRN of GNL form in	n which DPT-	1 is filed							
3 Total amounts of ou as deposits in terms as specified in rule :	s of rule 2(1)(oney or loan r	received by panies (Acce	a company but eptance of Depo	not considences	ered, 2014			

Attachments			(4)
(a) Copy of trust deed	Max 2 MB	Choose File	Remove Download
(b) List of depositors (excel format)	Max 2 MB	Choose File	Remove Download
(c) Optional attachment, if any.	Max 2 MB	Choose File	Remove Download
Declaration by Statutory Auditor			
I hereby duly certify that the amount specified in 'Particular of de the relevant provisions of the Companies Act, 2013.	posits' and 'Particular	rs of liquid assets' is co	orrect and in line with
*To be digitally signed by		DSC BOX	
*Name			
*Designation			
*Membership Number/Certificate of Practice Number			
Declaration			
I am authorised by the Board of Directors of the Company vide re *	are that all the require	ntal thereto have bee	n complied with I also
*To be digitally signed by		DSC BOX	
*Designation			▼
(Director/Manager/Company Secretory/CFO/ CEO)			
*DIN of the director OR DIN or PAN of the manager or CEO or CFC number of the company secretary	OR membership		
		Sa	ve Submit
Note: Attention is drawn to provisions of Section 448 and 449 of statement / certificate and punishment for false evidence respec	the Companies Act, 2	2013 which provide for	or punishment for false
This eForm has been taken on file maintained by the registrar of statement of correctness given by the company.	companies through e	electronic mode and o	on the basis of
For office use only:			

eForm Service request number (SRN)	
eForm filing date (DD/MM/YYYY)	
This eForm is hereby approved or registered	
This eForm is hereby rejected	
Digital signature of the authorising officer	DSC BOX
Date of signing (DD/MM/YYYY)	
	3
	ii e

Form No. DPT-4

Form language

	osits existing on the com	moncoment of the	Act	Engli	sh	Hindi
[Fulsualit to rule 20 of the	e Companies (Acceptance			11		
सत्यमेव जयते	The American service Colored September 2015 and	, , , , , , , , , , , , , , , , , , , ,		•		
Refer instruction kit for filing the form						
All fields marked in * are mandatory						
Particulars of the company				¥.		
1 *Corporate Identity Number (CIN)						
2 (a) *Name of the company						1
(b) *Registered office address						
(c) *Email Id						
					Wester 1	
3 *Whether the company is			0	Public Company	0	Private Company
4 *Whether the company is a governmen	nt company		\bigcirc	Yes	\bigcirc	No
	90.0454.70.40.09					
Deposit related information						
5 Total deposits outstanding as on the co	ammencement of this Act					
	minericement of this Act					
(a) *Amount (in Rs.)						
(b) *Number of depositors						
(e) Herman of depositors						-
6 Details of total deposits mentioned at	5 above under following	heads		9		
		A	is Iseliy			
Particulars		Amount (in Rs)				
(1) (4) (4) (4) (4) (4) (4) (4) (4) (4) (4		Amount (in Rs.)				
Particulars *Deposits due but not paid *Interest due thereon but not paid		Amount (in Rs.)				
*Deposits due but not paid		Amount (in Ks.)				
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed		Amount (in Ks.)				
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed *Interest due thereon but not claim	ned	Amount (in ks.)				
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed	ned	Amount (in ks.)				
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed *Interest due thereon but not claim *Deposits not yet due for repayment	ned	Amount (in ks.)				
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed *Interest due thereon but not claim *Deposits not yet due for repayment	ned	Amount (in ks.)				
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed *Interest due thereon but not claim *Deposits not yet due for repayment 7 *Deposits due for repayment in next the	ned nt ree months					
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed *Interest due thereon but not claim	ned nt ree months					
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed *Interest due thereon but not claim *Deposits not yet due for repayment 7 *Deposits due for repayment in next the	ned nt ree months					
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed *Interest due thereon but not claim *Deposits not yet due for repayment *Deposits due for repayment in next the	ned nt ree months					
*Deposits due but not paid *Interest due thereon but not paid *Deposits due but not claimed *Interest due thereon but not claim *Deposits not yet due for repayment *Deposits due for repayment in next the	ned nt ree months					

(a) *Auditor's certificate	Max 2 MB	*Choose File Remove Download	
(b) *List of depositors	Max 40 MB	Choose File Remove Download	
(c) Optional attachment(s) - if any	Max 2 MB	Choose File Remove Download	
Declaration			
am authorised by the Board of Directors of the Company vide res (DD/MM/YYYY) to sign this for 2013 and the rules made thereunder in respect of the subject mat complied with.	orm and declare that a	dated * Ill the requirements of the Companies Act, natters incidental thereto have been	
I also declare that all the information given herein above is true, conothing material has been suppressed.	orrect, and complete i	including the attachments to this form and	
*To be digitally signed by		DSC BOX	
*Designation (Director/Manager/CEO/ CFO/Company secretary)			
*Director identification number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of the Com	pany secretary		
		Save Submit	_
Note: Attention is drawn to provisions of section 448 and 449 of statement / certificate and punishment for false evidence respective. This eForm has been taken on file maintained by the Registrar of statement of correctness given by the company.	tively.		
For office use only:			_
eForm Service request number (SRN)			
eForm filing date (DD/MM/YYYY)			,
			(5)

(Manoj Pandey)
Joint Secretary to the Government of India

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 256(E), dated the 31st March, 2014 and were subsequently amended *vide* notification numbers –

- (1) G.S.R. 386(E), dated the 6th June, 2014;
- (2) G.S.R. 241(E), dated the 31st March, 2015;
- (3) G.S.R. 695(E), dated the 15th September, 2015;
- (4) G.S.R. 639(E), dated the 29th June, 2016;
- (5) G.S.R. 454(E), dated the 11th May, 2017;
- (6) G.S.R. 1172(E), dated the 19th September, 2017;
- (7) G.S.R. 612(E), dated the 5th July, 2018;
- (8) G.S.R. 42(E), dated the 22th January, 2019;
- (9) G.S.R. 341 (E), dated the 30th April, 2019;
- (10) G.S.R. 548 (E), dated the 07th September, 2020.